

In fact, it is almost impossible, except in so far as some technical people may be at all useful, because they are very specialised schemes where a long course of instruction is necessary. You cannot put on any new man to this thing, simply to give him relief. You have to give him some other work.

**Shri S. C. Samanta:** I meant if the displaced persons may be accommodated in these projects—and it was discussed in the Calcutta conference. May I know, Sir, whether in the Calcutta conference it was settled that unattached persons will be accommodated in Orissa and Bihar? If so, is it being implemented?

**Shri A. P. Jain:** Actually, there was a discussion on a number of matters, and one of the questions which was discussed in the conference was whether we could send some of those refugees who were treated as permanent liabilities, to those States. In fact, after this new influx, we have transferred a few thousand persons to Bihar and Orissa, but they do not include these permanent liabilities.

**Shri A. C. Guha:** In reply to one of the supplementaries, the hon. Minister has stated that allegations of molestations could not be verified. May I know what attempt was made to verify those allegations, and whether the Government is satisfied that there is no basis behind those allegations?

**Shri A. P. Jain:** There were two parts to that question—one harassment, and another, molestation. We have some reports that some persons wanted to come over to India, and they were not allowed. In fact, the hon. Member would be aware that the Minorities Minister has toured East Bengal, and while I am not fully aware of what conclusions he has reached, yet to the extent that I know, there has not been any verification of those allegations of harassment.

**Shri A. C. Guha:** My point was: the hon. Minister has given us an impression that those allegations were more or less baseless. So, is Government prepared to say that there is no truth in those allegations, or that those were quite without any foundation?

**Mr. Speaker:** I think the words he used were "could not be verified". They had not the necessary facilities to get them verified or they have not been verified yet.

**Shri A. C. Guha:** Government must have received those allegations and must have also formed some opinion on those. Are the Government

satisfied that those allegations were, to some extent, basically correct or they were not basically correct?

**Shri A. P. Jain:** In fact, we received some telegrams saying that so many persons who wanted to come were held up, and were not being allowed to come to India. But from the whole process of their coming and the freedom with which they were coming, we could conclude that perhaps people were not being held up. In fact, two contradictory statements have been made by them in Bengal: first, that Pakistan wants to squeeze out the minorities, and secondly, that they want to hold them back altogether.

**Shri T. K. Chaudhuri:** May I know, Sir, how many of the displaced persons who had been rehabilitated or who are said to have been rehabilitated in Bihar and Orissa, before September, 1952, have come back or have 'deserted'; so to say?

**Shri A. P. Jain:** I cannot give separate figures of persons who were rehabilitated or supposed to have been rehabilitated and have returned to West Bengal, but the number of persons who have deserted either the camps or rehabilitation centres from Orissa was about 16,000 and from Bihar about eight or nine thousand.

**Dr. N. B. Khare** rose—

**Mr. Speaker:** Order, order. I have already given 10 minutes to this question. I am not allowing any further supplementaries.

**Dr. N. B. Khare:** I rose twice or thrice before, but I was not called.

**Mr. Speaker:** There are others who have risen ten times, but have not been called.

I am going to the next question now.

#### AID UNDER CARE PROGRAMME

\*17. **Shri P. T. Chacko:** Will the Prime Minister be pleased to state the extent of the Aid India received under CARE programmes?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** The value of the relief packages brought into India by the CARE Inc. from 6th March 1950 to 30th September 1952 is Rs. 16,66,805.

**Shrimati Renu Chakravartty:** To what agencies was this distributed?

**Shri Anil K. Chanda:** To different organisations.

**Shrimati Renu Chakravarty:** I wanted to know whether there were any private relief organisations.

**Shri Anil K. Chanda:** They are distributed chiefly through the Ministry of Health.

NEW TRANSMITTERS FOR A. I. R.  
STATIONS

\*18. **Shri K. S. Rao:** (a) Will the Minister of Information and Broadcasting be pleased to state whether there is a scheme to set up new transmitters in the stations of the A.I.R.?

(b) If so, what are the details of the scheme, the number to be installed, the total cost, the stations to have these new transmitters, the date by which they would come into operation and the need for these new transmitters?

(c) Are we taking the help material, financial or technical of any foreign country in the installation of these transmitters?

**The Minister of Information and Broadcasting (Dr. Keskar):** (a) Yes, Sir.

(b) The details are given in a statement which is placed on the Table of the House. [See Appendix I, annexure No. 1.]

(c) No, Sir.

**Shri Raghuramaiah:** May I know whether Vijayawada station is included in the scheme?

**Dr. Keskar:** There is already a transmitter working there.

**Shri Raghuramaiah:** May I know whether it is one of the new transmitters in question?

**Dr. Keskar:** I am afraid the hon. Member has not understood my reply. There is already a transmitter working at Vijayawada.

**Shri H. G. Vaishnav:** May I know whether the transmitter at Aurangabad is going to be abolished in the new scheme?

**Dr. Keskar:** Yes, Sir.

INDIANS IN CEYLON

\*20. **Prof. Agarwal:** (a) Will the Prime Minister be pleased to state whether any final agreement has been arrived at between the Ceylon Indian Congress and the Government of Ceylon in regard to the franchise rights?

(b) Have any definite measures been taken by the Ceylon Government in order to facilitate the achievement of franchise rights by Indians in Ceylon?

(c) If so, what are those measures?

**The Deputy Minister of External Affairs (Shri Anil K. Chanda):** (a) No. The Ceylon Indian Congress, who started non-violent Satyagrah in April, 1952, against the Government of Ceylon for not having granted franchise to Indians in Ceylon in the last elections, have, however, suspended it for two months from the 16th September, 1952, to create an atmosphere of goodwill towards the solution of problems confronting persons of Indian descent in Ceylon.

(b) and (c). Yes. Citizenship of Ceylon being the sole test for the grant of franchise, the Government of Ceylon are understood to be increasing their staff to dispose of the applications for citizenship, lying pending at present in a majority of cases, more expeditiously. They have further recently issued a notification authorising the Commissioner for Registration to entertain the applications, which were hitherto summarily rejected for certain technical defects. They are also reported to be considering some amendments so as to change the Indian and Pakistani Residents (Citizenship) Act. These would enable the investigation of an application of a minor who by the time of the investigation of the application had attained majority, which would therefore have lapsed; and also the investigation of applications where the principal applicants have died during the investigation, which would also similarly have lapsed in respect of the surviving dependants of the applicant. These measures, if administered in the right spirit, will definitely improve the conditions of these persons in Ceylon and facilitate their achievement of franchise before long.

**Prof. Agarwal:** Are the Government satisfied with the measures taken or is there any further correspondence in that direction?

**Mr. Speaker:** I am afraid that will be a matter of opinion.

**Shri B. S. Murthy:** May I know whether the Government are contemplating upon any ministerial level agreement in this connection?

**Shri Anil K. Chanda:** Discussions are going on between our Government and the Ceylon Government with regard to this matter.